

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 5914
TO BE ANSWERED ON 30.03.2026**

ENHANCEMENT OF PENSION UNDER EPS-95

†5914. SHRI RUDRA NARAYAN PANY:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the pension amount given under Employees Pension Scheme (EPS), 1995 is very negligible;**
- (b) if so, the details thereof; and**
- (c) whether the Government proposes to increase the said amount and if so, the details thereof?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (c): The EPS, 1995 is a “Defined Contribution-Defined Benefit” Social Security Scheme. The corpus of the Employees’ Pension Fund is made up of (i) contribution by the employer @ 8.33 per cent of wages; and (ii) contribution from Central Government through budgetary support @ 1.16 per cent of wages up to an amount of Rs.15,000/- per month. All benefits under the scheme are paid out of such accumulations.

The amount of monthly pension is calculated in accordance with the following factors:

Pensionable Service X Pensionable Salary

Monthly Pension = -----

70

The fund is valued annually as mandated under paragraph 32 of the EPS, 1995.

The Government is also providing a minimum pension of Rs. 1000 per month to the pensioners under the EPS, 1995 through budgetary support, which is in addition to the budgetary support of 1.16 per cent of wages provided annually towards EPS to Employees’ Provident Fund Organisation (EPFO).

The Government of India is committed to ensure maximum benefits for workers under the EPS-95 scheme, duly taking into consideration the health of the Fund as well as the future liabilities thereon.
